

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

239. IA/2011/2021 IN C.P. (IB)/1197(MB)2020

**IN THE MATTER OF**

State Bank of India through Mr. Asish Narayan

VS

Venugopal Nandlal Dhoot

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 06.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

The case was adjourned sine die on 01.11.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **27.06.2024**. Let the notice of the date fixed be sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)